

**Endorsement on A1- 10499/21 Dated 12.11.2021 of District Court, Kozhikode.**

Copy of the Official Memmorandum communicated to the under mentioned Judicial Officers for information & necessary action. They are requested to obtain and forward applications, if any, from willing and eligible candidates **on or before 25. 11. 2021.**

**(By Order)**

  
**Sheristadar.**  


To

1. The Addl. District & Sessions Judge - II,III, Kozhikode.
2. The Addl. District & Sessions Judge-IV/ V, Kozhikode.
3. The Addl.District and Sessions Judge (for the trial of cases relating to atrocities and sexual violence towards Women and Children), Kozhikode.
4. The Special Judge (NDPS Act Cases)/ Addl. District & Sessions Judge, Vadakara.
5. The Special Addl. Sessions Judge (Marad Cases), Kozhikode.
6. The Motor Accidents Claims Tribunal, Kozhikode / Vadakara.
7. The Judge, Family Court, Kozhikode/ Vadakara.
8. The Special Judge, Fast Track Special Court, Kozhikode / Koyilandy.
9. The Chairman, Waqf Tribunal, Kozhikode.
10. The Chief Judicial Magistrate, Kozhikode .(For communicating among the Magistrate's Courts)
11. The Principal Sub Judge, Kozhikode.
12. The Sub Judge, Vatakara / Koyilandy.
13. The Principal Munsiff - I / II, Kozhikode.
14. The Munsiff, Koyilandy/ Vadakara/ Nadapuram.
15. The Munsiff-Magistrate, Perambra/ Payyoli/Thamarassery.
16. The Nyayadhikari, Gram Nyayalaya, Koduvally, Thamarassery.
17. The Nyayadhikari, Gram Nyayalaya, Kunnummal, Kuttiady.

Copy to:

1. The Senior Superintendent, District Court, Kozhikode.
2. The Junior Superintendent - II/ III / DSA, District Court, Kozhikode.





THE HIGH COURT OF KERALA

Ernakulam: 682 031

Email: [Csec.hc-ker@gov.in](mailto:Csec.hc-ker@gov.in)

Phone: 0484 2562951

Fax: 0484 2562451

Date: 12/11/2021

No.C5-38294/2020

### OFFICIAL MEMORANDUM

Sub :- Inter district/departmental transfer - Vacancy of Clerk in the Civil Judicial Wing of Kollam District - Regarding.

- Ref:-
1. Letter No.B1-71/2021 dated 01/11/2021 of the District Judge, Kollam
  2. G.O.(P) No.36/91/P&ARD dated 02/12/1991.
  3. G.O.(MS) 4/61/PD, dated 02/01/1961.
  4. G.O.(P) No.05/2013/P&ARD dated 06/02/2013.
  5. G.O.(P) No.3/2017/P&ARD dated 25/02/2017.
  6. High Court O.M C6-7742/2020(I) dated 24/09/2021.

\*\*\*\*\*

The undermentioned officers are informed that the District Judge, Kollam as per the letter cited, has reported one vacancy of Clerk to be filled up by way of Inter district/departmental transfer. They are, therefore, directed to obtain and forward the applications for transfer to the Civil Judicial Wing of Kollam District from candidates who are eligible to apply for the same in the light of the Government Order cited 2<sup>nd</sup>.

The District Judges and Chief Judicial Magistrates shall invariably verify and certify the correctness of the service particulars submitted in the applications especially with regard to the date of appointment as Clerk and qualifying period of service as Clerk in the district and a report as to how the work of the Court will be managed due to the Inter District Transfer of the applicant.

They are further directed to give necessary instructions to all concerned on the following:-

- (1) The applicants shall express their willingness (duly countersigned) to abide by the terms and conditions of the G.Os cited 3<sup>rd</sup> and 4<sup>th</sup> in the event of their transfer.
- (2) The applicants shall furnish a declaration, duly countersigned by the District Judge/Chief Judicial Magistrate concerned, to the effect that they agree to become junior to the junior most in the category of clerk in the event of transfer.

(P.T.O.)



(3) The applicants should have completed the qualifying service for seeking inter district transfer as prescribed in para 4 (1) of the G.O. cited 2<sup>nd</sup>. The period of leave under Appendix XII A, XII B and XII C and period of deputation in other districts will not be reckoned as service for the purpose. The details in this respect shall be furnished in the format enclosed herewith.

(4) The applicants shall furnish their complete service details such as date of joining the Judicial Department and post, date of joining as Clerk, period of Leave Without Allowances under Appendix XIA, XII B and XII C, period of deputation, period of actual service in the present district, etc. in the application.

(5) The applicants seeking transfer on medical grounds of themselves/their family shall produce the medical certificate (duly countersigned) in support of the request.

(6) The applicants seeking transfer on priority as per the Government Order referred 4<sup>th</sup> should submit relevant certificates duly countersigned by the District Judge/Chief Judicial Magistrate concerned.

(7) In the case of dependants of serving soldiers, the soldier should send the application for transfer of the near-relative through their military authorities. Applications received otherwise will be ignored. Only one relative of a jawan will be given preferential treatment in the matter of transfer.

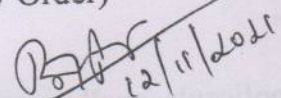
(8) Senior promotees seeking transfer to the entry post shall submit their application as per the guidelines in the High Court O.M referred 6<sup>th</sup>.

(9) Subsequent request for cancellation of the sanctioned transfer shall not be entertained except under compelling circumstances.

(10) The applications received prior to the date of this O.M will not be taken into consideration.

Incomplete applications and the applications received in the High Court after 30/11/2021 will not be considered.

(By Order)

  
Biju T.P.  
Assistant Registrar

(1/2)

To

All District Judges( Except District Judge, Kollam )  
All Chief Judicial Magistrates

Copy to: 1. The District Judge, Kollam

2. The IT Section, High Court. (for publishing in the High Court Website)



Format for furnishing data as per instructions number 3

Sl.No	Name and designation of the applicant	Date of entry in service and name of post	Period of deputation/ period of service not reckoned for computing qualifying service for transfer	Total period of service in the present district as on <u>30/11/2021</u> , excluding the period of deputation and LWA under Appendix XII A/XII B/ XII C	Qualifying service in the Clerical Cadre which can be reckoned for inter-district transfer
(1)	(2)	(3)	(4)	(5)	(6)

Signature of the Applicant

Verified and Countersigned  
(District Judge/ Chief Judicial Magistrate)